

THE HIGH COURT OF KERALA

A7- 3845 / 2022

**Kochi : 682 031
Date : 25.02.2022**

NOTICE


Sub :- Re-starting physical sitting of High Court – reg.

Ref:- 1.High Court Notice A7-28644 / 2021 dated 19.11.2021
2.High Court notices of even number dated 15.01.2022
and 16.02.2022

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It is decided to resume physical sitting in the High Court from 28.02.2022 (Monday) onwards. However there will be an option for hearing of cases through Video Conferencing to lawyers on their request, in conformity with the conditions / guidelines issued vide reference cited first.

(By Order)


P. Krishna Kumar
Registrar General

To

The Advocate-General, Ernakulam.
The Director General of Prosecutions &
State Public Prosecutor,Ernakulam.
The Additional Advocate-General, Ernakulam (2).
The Additional Director General of Prosecutions, Ernakulam.
The Director of the Kerala Judicial Academy, Athani.
The Member Secretary, Kerala State Legal Services Authority, Ernakulam
The Director, Kerala State Mediation and Conciliation Centre, Ernakulam
The President, Kerala High Court Advocates' Association, Ernakulam
The Vice-Presidents, Kerala High Court Advocates' Association,
Ernakulam (2).
The State Attorney, Advocate-General's Office, Ernakulam.
The Secretary, Kerala High Court Advocates' Association, Ernakulam.
The General Secretary, Kerala High Court Senior Advocates' Association,
Ernakulam.
The Secretary, Indian Law Institute, Kerala, Ernakulam
The Senior Counsel, Government of India (Taxes), Ernakulam.
The Assistant Solicitor General of India, Ernakulam.
The Chairman, Bar Council, Ernakulam.
The President, Kerala Federation of Women Lawyers, Ernakulam.
The Secretary, Rule Committee under Section 123 CPC, High Court.
The President, Kerala High Court Advocates' Clerks' Association,
Ernakulam.
The Registrar (Judicial), High Court.

p.t.o.